

**Central Administrative Tribunal
Principal Bench**

CP No.351/2016 in OA No.584/2014

New Delhi, this the 04th day of October, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. V.N. Gaur, Member (A)**

1. Rameshwar Lal Regar
S/o Shri Kishan Lal
Superintending Geophysicist
Geological Survey of India, WR
15-16, Jhalana Doongri
Jaipur-302004.
2. Vijay Narayan Singh
S/o Late Sant Bilash Singh
Superintending Geophysicist
Geological Survey of India, WR
15-16, Jhalana Doongri
Jaipur-302004.
3. Vinod Kumar, S/o Shri Hari Prasad
Superintending Geophysicist
Geological Survey of India, WR
15-16, Jhalana Doongri, Jaipur-302004
4. Dr. Amar Singh,
S/o Late Vibhuti Singh, Age 48 years,
Superintending Geophysicist
Geological Survey of India, WR
15-16, Jhalana Doongri, Jaipur-302004
5. Rajeev Ranjan Singh,
S/o Late Krishna Kumar Singh
Senior Geophysicist
Geological Survey of India, WR
15-16, Jhalana Doongri, Jaipur-302004
6. Sant Lal Singh
S/o Late Mataru Singh
Senior Geophysicist
Geological Survey of India, WR
15-16, Jhalana Doongri
Jaipur-302004.

7. Radhe Shayam
S/o Late Sahati Ram
Senior Geophysicist
Geological Survey of India, WR,
15-16, Jhalana Doongri,
Jaipur-302004. ...Applicants

(By Advocate : Shri B.S. Rajesh Agrajit)

Versus

1. Shri Balvinder Kumar
The Secretary, Room No.320-'A' Wing
Government of India
Ministry of Mines, Shastri Bhawan
Dr. Rajendra Prasad Road, New Delhi-110001.
2. Shri Mandapalli Raju
The Director General,
Geological Survey of India,
27, JLN Road, Kolkata-700016. ...Respondents

(By Advocate : Shri S N Verma)

ORDER (ORAL)

Justice Permod Kohli, Chairman :-

Learned counsel for the respondents has produced a copy of order dated 30.09.2016 passed by the Director General, Geological Survey of India. We find that date of issuance of the order is mentioned only in one copy of the said order at the first page but no file number etc. is mentioned. In the second copy no file number or date is mentioned. This shows the manner in which the functioning of the department is going on. In any case, the respondents

have passed the order in compliance of the Order dated 05.01.2016 rejecting the representation of the applicant.

2. In this view of the matter, the Order dated 05.01.2016 passed in OA No. 584/2015, stands complied with. Therefore, the contempt proceedings are dropped. However, the applicant is at liberty to seek remedial measures in accordance with law. Notices issued to the alleged contemnors are discharged.

(V N Gaur)
Member(A)

(Justice Permod Kohli)
Chairman

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